

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA  
REGIONAL BENCH – COURT NO.2**

**Excise Appeal Nos. 76106-76107 of 2018**

(Arising out of Order-in-Original Nos. 87-89/Commr/2017 dated 28.11.2017 passed by Commissioner of CGST & Central Excise, Jamshedpur.)

**M/s Bhawani Press Metal & Body Building Pvt. Ltd,**  
(6<sup>th</sup> Phase, Adityapur Industrial Area, Gamharia, Dist.- Saraikela Kharsawan,  
Jamshedpur, Jharkhand-831013.)

**M/s Tata Motors Ltd,**  
(Jamshedpur Jharkhand-831010)

**...Appellant**

*VERSUS*

**Commissioner of CGST & Central Excise, Jamshedpur,**  
(Outer Circle Road, Bistupur, Jamshedpur-831001.)

**...Respondent**

..  
**APPEARANCE :**

Shri Deepro Sen & Ms. Ekta Jhunjhunwala, Advocates for the Appellant  
Shri S. K. Jha, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)**

**HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNIAL)**

**FINAL ORDER No.77799-77800/2025**

DATE OF HEARING : 25.11.2025

DATE OF DECISION : 25.11.2025

**Per R. Muralidhar :**

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeals of the Appellant are dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(R. Muralidhar)  
Member (Judicial)**

Sd/-

**(K. Anpazhakan)  
Member (Technical)**

Tushar Kr.